

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

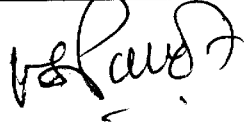

Co.Appeal 299 of 2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020**

Name of the Company: Raj Kishan Saxena
V/s
Cadila Healthcare Ltd & Ors

Section of the Companies Act / I & B Code : Section 59 of Co.Act,2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MALAY PANDIT	AUTHORISED REPRESENTATIVE (CHARTERED ACCOUNTANT)	RESPONDENT 4 (SAFAL CAPITAL INDIA LIMITED)	
2.	CS MANOJ HURBAT	PCS	R-1	

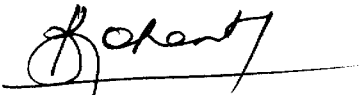
ORDER

The Parties are represented through their respective Counsel(s).

At the request of the Counsel for the Respondent No. 1 the matter is adjourned.

The Respondent Counsel is undertake to file Vakalatnama.

List the matter on 03.02.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 07th day of January, 2020